

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 25/TT/2011

Subject : Determination of Wheeling charges for Orissa Power Transmission Corporation Limited (OPTCL) comprising the 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Odisha Portion) line and associated substation bays with effect from 1.4.2013 to 31.3.2009 for transmission of surplus power from NTPC power stations in Easter Region (ER) to Western Region (WR)

Date of hearing : 23.7.2013

Coram : Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member
Shri A.S. Bakshi, Member (E.O.)

Petitioner : Orissa Power Transmission Corporation Limited (OPTCL)

Respondents : Madhya Pradesh Power Trading Company Limited & 5 others

Parties present : Shri R.K. Mehta, Advocate, OPTCL
Shri P.S. Elangban, Advocate, OPTCL
Ms. Swapna Seshadri, Advocate, GUVNL
Shri P.J. Nani, MPPMCL
Shri Dilip Singh, MPPMCL

Record of Proceedings

The learned counsel for the petitioner submitted that IA has been filed seeking directions to Member Secretary, ERPC to allocate the Wheeling Charges to the beneficiaries of Western Region in the ratio of energy scheduled as Regional Energy Accounting w.e.f. 1.4.2004 and to direct the beneficiaries to pay the dues. The learned counsel requested to admit the IA and to take up the IA after reply to the IA has been filed by the respondents.

2. The learned counsel for the respondent submitted that the issues raised in the IA are not related to the main petition. Hence, the present IA should not be admitted and the petitioner should be directed to file a separate petition. She sought 10 days time to file reply to the IA.

3. The learned counsel for the petitioner, referring to the prayers made both in the main petition and the IA, submitted that the issues raised in the IA are related to the prayer made in the main petition and hence the present IA has been filed.

4. The Commission directed the respondents to file their reply to the IA before 6.8.2013 and the petitioner to file its rejoinder, if any, by 16.8.2013. The Commission directed to list the petition along with the IA for hearing on 20.8.2013.

By the order of the Commission,

Sd/-
T. Rout
Joint Chief (Law)